

Mr. Speaker: The question is:

"This House is of opinion that the Minister of External Affairs, Minister of Commerce and the Prime Minister have not committed any breach of privilege of the House with regard to the complaint of privilege brought before the House by Dr. Ram Manohar Lohia today."

The motion was adopted.

16.22 hrs.

PAPERS LAID ON THE TABLE

TELEGRAPH (AMENDMENT) RULES

The Minister of Parliamentary Affairs (Dr. Ram Subhag Singh): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1967 published in Notification No. G.S.R. 312 in Gazette of India dated the 11th March, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in the Library. See No. LT-227/67.]

REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in the Library. See No. LT-228/67.]

REPORT OF HINDUSTAN TELEPRINTERS LTD.

Dr. Ram Subhag Singh: I beg to lay on the Table a copy of the Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in the Library. See No. LT-229/67.]

CONCLUSIONS OF INDUSTRIAL COMMISSION ON COAL MINING, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table—

- (1) A copy of the Main Conclusion of the Tenth Session of the Industrial Committee on Coal Mining held at Dhanbad on the 30th January, 1967. [Placed in the Library. See No. LT-230/67.]
- (2) A copy of the Neyveli Coal Mines Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1771 in Gazette of India dated the 26th November, 1966, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1946. [Placed in the Library. See No. LT-231/67.]
- (3) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1967, published in Notification No. S.O. 803 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in the Library. See No. LT-232/67.]

FOREST SERVICE (RECRUITMENT) AMENDMENT RULES

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): I beg to lay on the Table—

- (1) A copy of the Indian Forest Service (Recruitment) Amendment Rules, 1967, published in Notification No. G. S. R. 387 in Gazette of India dated the 28th March, 1967, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in the Library. See No. LT-233/67.]
- (2) A copy of the Policy-Forces (Restriction of Rights) Rules, 1966, published in Notification No. G.S.R. 1002 in Gazette of India dated the 15th Dec.